

- (i) Twentieth Report on 'Functioning of National Institute of Fashion Technology (NIFT)';
- (ii) Twenty-First Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Forty-Fourth Report (Sixteenth Lok Sabha) on 'Safety, Security and Welfare of TV/Broadcasting/ Digital Entertainment/ Advertisement Industry Workers';
- (iii) Twenty-Second Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Forty-Fifth Report (Sixteenth Lok Sabha) on 'Scheduled/ Non-Scheduled/ Test Flying Air Operators/ Maintenance, Repair and Overhaul (MRO) companies/ Air Ports Operators - Safety, Social Security Measures and norms for their Workers/ Employees especially in the context of those who are associated with flying the Aircraft in Civil Aviation Sector';
- (iv) Twenty-Third Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Fifty-Second Report (Sixteenth Lok Sabha) on 'Compliance with the prescribed provisions of deduction and deposit of PF, ESI and TDS (of Income Tax, etc.) by the Employers'; and
- (v) Twenty-Fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Fifty-Seventh Report (Sixteenth Lok Sabha) on 'Guidelines, Monitoring, Rating and Regulatory System, Status of Investment in Bonds and such Instruments - [example of Infrastructure Leasing and Financial Services (IL& FS)] by PF Funds, Pension Funds'.

REPORTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

SHRI NARAYANA KORAGAPPA (Karnataka): Sir, I lay on the Table, a copy each (in English and Hindi) of the following [&] Reports of the Committee on Welfare of Other Backward Classes:-

[&] These Reports were presented to Hon'ble Chairman, Rajya Sabha on 22.06.2020 and 30.07.2020, and to Hon'ble Speaker, Lok Sabha on 13.06.2020 and 25.07.2020, respectively. The Speaker had ordered the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

- (i) Third Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in employment and for their welfare in Coal India Ltd. (CIL), Northern Coalfields Limited (NCL) and South Eastern Coalfields Limited (SECL)” pertaining to the Ministry of Coal;
 - (ii) Fourth Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in employment in Rashtriya Chemicals & Fertilizers Limited (RCF)” pertaining to the Ministry of Chemicals & Fertilizers;
 - (iii) Fifth Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in employment and for their welfare in National Fertilizers Limited (NFL)” pertaining to the Ministry of Chemicals & Fertilizers;
 - (iv) Sixth Report of the Committee (2019-20) on “Measures undertaken to secure representation of OBCs in admissions in Ph.D and appointment of teachers in Delhi University” pertaining to the Ministry of Human Resource Development (Department of Higher Education);
 - (v) Seventh Report of the Committee (2019-20) on Action Taken by the Government on the Observations/Recommendations contained in its Twentieth Report (Sixteenth Lok Sabha) on “Measures undertaken to secure representation of OBCs in employment and their welfare in Central Public Works Department (CPWD)” pertaining to the Ministry of Housing and Urban Affairs; and
 - (vi) Eighth Report of the Committee (2019-20) on Action Taken by the Government on the Observations/Recommendations contained in its Twenty-first Report (Sixteenth Lok Sabha) on “Rationalisation of Creamy Layer in Employment for OBCs in Services and Posts under the control of Government of India including Union Territories, PSUs etc.” pertaining to the Ministry of Social Justice and Empowerment.
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